

tion (3) of section 237 of the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961, read with clause (c)(iv) of the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

(ii) A statement showing reasons for delay in laying the above Notification.

(2) (i) A Copy of the Uttar Pradesh Cooperative Societies (Removal of Difficulties) Order, 1968, published in Notification No. 68-C/XII-CA-25(1)-68 in Uttar Pradesh Gazette dated the 5th February, 1968, under sub-section (2) of section 133 of the Uttar Pradesh Cooperative Societies Act, 1965, read with clause (c)(iv) of the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

(ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1712/68.]

(3) A copy of West Bengal Notification No. 7200/AZP/3T-12/65 (Pt. I) published in Calcutta Gazette dated the 7th July, 1967, making certain amendments to the West Bengal Zila Parishads (Election Constitution and Administration) Rules, 1964, under sub-section (4) of section 112 of the West Bengal Zila Parishads Acts, 1963, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

(4) A copy each of the following Notifications under sub-section (4) of section 120 of the West Bengal Panchayat Act, 1957, read with clause (c)(iv) of the

Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal :—

(i) Notification No. 9440/Panch/3-R-2/66 published in Calcutta Gazette dated the 7th September, 1967, making certain amendments to the West Bengal Panchayat Rules, 1958.

(ii) Notification No. 12088/Panch/3R-3/66 published in Calcutta Gazette dated the 27th September, 1967, making certain amendments to the West Bengal Panchayat Rules, 1958.

(5) A statement showing reasons for delay in laying the Notification mentioned at items (3) and (4) above.

[Placed in Library. See No. LT-1648/68.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of Notification No. G.S.R. 1452 published in Gazette of India dated the 31st July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1713/68.]

NOTIFICATION RE-MANAGEMENT OF MODEL MILLS NAGPUR LTD., NAGPUR

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table a copy of Notification No. S.O. 2607 published in Gazette of India dated the 16th July, 1968, regarding management of the Model Mills Nagpur Limited, Nagpur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 (Hindi and English versions). [Placed in Library. See No. LT-1714/68.]